

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 186/GT/2014

Subject : Approval of tariff of SUGEN Mega Power Project (1147.5 MW) from 1.4.2014 to 31.03.2019.

Date of hearing : 05.03.2015

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Torrent Power Limited

Respondents : TPL (Ahmedabad Distribution) & 3 Ors.

Parties present : Shri Asis Ghosh, TPL
Shri Deepak Dalal, TPL
Shri Vinod Khanna, TPL
Shri Rishab Singh, Advocate, MPPMCL

Record of Proceedings

This petition has been filed by the petitioner, Torrent Power Limited, for approval of tariff of SUGEN Mega Power Project (1147.5 MW) (the generating station) from 1.4.2014 to 31.03.2019 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (“the 2014 Tariff Regulations”).

2. The representative of the petitioner made submissions in the matter and prayed that tariff of the generating station may be allowed. He also submitted that additional information as sought for by the Commission has been filed and a copy has been served on the respondents.

3. The representative of the respondent, MPPMCL prayed for grant of time to file its reply in the matter.

4. After hearing the parties, the Commission directed the petitioner to file the following additional information on affidavit, with advance copy to the respondents, on or before 27.3.2015.

- (i) Details of deferred tax assets (DTA) / deferred tax liabilities (DTL) and its treatment in the books of accounts for the period 2014-2019.

- (ii) Actual water consumption alongwith rate of water charges for the last 5 years, i.e., 2009-10 to 2013-14 alongwith relevant notification in support of the same.
- (iii) Details of the projected additional capital expenditure for the tariff period 2014-19 along with the relevant provision of the Regulations under which such claims have been made.

5. The respondents shall file their replies with advance copy to the petitioner on or before 27.3.2015. Rejoinder, if any, by the petitioner on or before 6.4.2015. The information / replies / rejoinder shall be filed within the due date mentioned. In case no information is filed within the said date, the matter shall be decided based on available records.

6. Subject to the above, order in the petition is reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)